

Almost all newspapers of today have carried a news report which is about world famous Sri Jagannath Temple:—

[English]

"two stones and stone beams were missing from the roof of the interior of the Sri Jagannath Temple..... Besides, few minor cracks on the stones were also detected and another stone was found to be loose during an inspection of the inside of the sanctum sanctorum of the temple by the Archaeological Survey of India."

[Translation]

My submission is that a year ago, a stone slab had fallen from a height of 180 feet in this world famous temple. Now this sensational news has come from the Archaeological Survey of India that two stones and stone beams are missing. During the last one thousand years, no cracks had appeared in this world famous temple. Such reports have appeared only during the last one year or so. The Archaeological Survey of India is looking after the work relating to the maintenance etc. of this temple. I would request the Ministry of Human Resource Development to send a team of experts of the said department to the temple in order to carry out repairs wherever cracks have appeared. I would also request the Government to give an assurance to the countrymen that the temple would be protected against such dangers in future.

MR. SPEAKER: I think the government is going to take some steps in the case of Ankurwad Temple. The temple which the hon. Member has referred to is also a very famous temple of our country. The government is seized of the matter and will do whatever is possible. Shri Sriballav Panigrahi.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, one more point be added to it...

MR. SPEAKER: No, you take your seat. I have already replied to that.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Speaker, Sir, I would like to draw the attention of the Government of India, particularly the Coal Ministry, through you, to the utter negligence and to the step-motherly attitude meted out to Orissa, particularly in the coalfields, with respect to employment of local youth and also other facilities to be given to displaced people, the landless people.

Orissa is a major coal producing State but it is unfortunate that this is the only major coal producing State where a subsidiary coal company under the Coal India Limited is yet to be set up. Therefore, without any further delay, the Government of India should set up one coal company in Orissa, with headquarters in the coal-belt at an appropriate place. Earlier, the Government had taken a decision about it. Particularly when a large number of local unemployed youths are coming out, it is unfortunate that employment is being made at its headquarters at Bilaspur but local youths, even men from Orissa, are being neglected. Therefore, I would like to request through you that immediate attention should be paid to this aspect and also to the overall development of the coal area in Orissa.

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, before the decision of the Supreme Court came into effect, it is estimated that different coal companies under the control of Coal India Limited had collected cess amounting to over rupees 500 crores. But these companies have not paid this amount to the Government of Bihar despite the fact that they have collected this cess from their consumers. It is needless to say that no company is authorised to keep the cess so collected with them. These units of Coal India Limited—a Government of India undertaking—have collected